GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO.3519 TO BE ANSWERED ON 20TH DECEMBER, 2021

Ragging in Higher Educational Institutions

3519. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has any data of the complaints received by the University Grants Commission (UGC) regarding ragging in higher educational institutions and if so, the details of the complaints received during each of the last three years and the current year, State-wise;
- (b) whether the UGC has framed any guidelines defining ragging and if so, the details thereof along with the steps taken or proposed to be taken by the Government for implementation of these guidelines;
- (c) the action taken by the Government or UGC against the erring persons or institutions;
- (d) whether the UGC has proposed severe punishment in its directions/guidelines to various higher educational institutions; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

- (a): As per the data available with University Grants Commission (UGC), the statewise details of the complaints received in the last three years and the current year are at **Annexure-I**.
- (b): UGC has notified the UGC Anti Ragging Regulations on curbing the menace of ragging in higher educational institutions, 2009, which is available on UGC website at https://www.ugc.ac.in/oldpdf/ragging/gazzetaug2010.pdf

The following measures have been undertaken to give effect to implementation of these regulations:-

- UGC has made it mandatory for all institutions to incorporate in their prospectus the directions of the Government regarding prohibition and consequences of ragging.
- A nationwide toll free 24x7 anti ragging helpline 1800-180-5522 in 12 languages has been established which can be accessed by students in distress owing to ragging related incidents.

- An Anti-Ragging website i.e. <u>www.antiragging.in</u> has been developed. The portal
 contains record of registered complaints received and the status of the action
 taken thereon.
- UGC has constituted Coordination Committee and Inter Council Committee for effective measures of anti-ragging in Higher Educational institutions.
- UGC has notified UGC (Promotion of equity), Regulations, 2012 to safeguard the interests of students without any prejudice to their caste, creed, religion, language, ethnicity, gender & disability.
- UGC issues advisories from time to time regarding strict compliance of UGC Regulations on curbing the menace of ragging in higher educational institutions for conducting regular interaction and counselling with the students to avoid the incidents of ragging.
- The Higher Education institutions have been requested to organize debates etc. for ragging control.

(c): The details of punishment given to perpetrators of reported cases of Ragging since 2018 are as under:-

Year	Suspension	Fine	Warning	Rustication	Total	Total
					number	complaints
					punished	received
2018	254	16	258	7	535	1016
2019	246	18	235	5	504	1070
2020	48	2	43	4	97	219
2021	72	7	80	1	160	485
(Till						
10.12.2021)						
Total	620	43	616	17	1296	2790

(d) & (e): The provision of punishment in cases of ragging is contained in Clause No.7 and 9 of the UGC Anti Ragging Regulations, 2009.
